

LIR No. 5875/16
Foujdar Prasad vs Ashoka Industries

26.08.2020

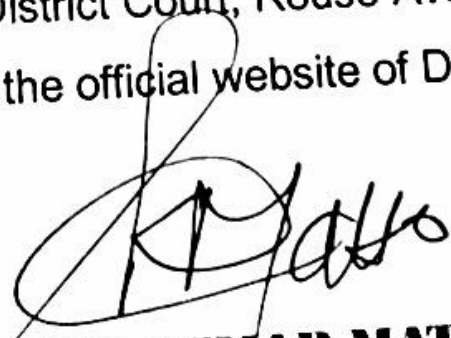
Present: None for the workman.
Sh. Santosh Singh, AR for the management.

The matter was earlier fixed for 24.04.2020 for talk of settlement, but, the matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of the workman through video conference

Accordingly, the matter stands adjourned for the date already fixed i.e. 27.10.2020 for talk of settlement, failing which for evidence of the management.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
26.08.2020

LIR No. 6425/16
Raj Kishor vs Krishna Steel

26.08.2020

Present: Workman with Mohd. Nadeem, proxy AR for the workman.
Sh. Vivek Chauhan, AR for the management.

The matter was fixed for 24.04.2020 for awaiting the result of the mediation, as, the matter was referred to the mediation centre. No report of the mediation has been received. The matter could not be taken up 24.04.2020, in view of spreading of covid-19.

Today, workman has appeared through video conference along with proxy AR, Mohd. Nadeem and told that only AR of the management had appeared in the mediation, but, he did not settle the matter.

Accordingly, the matter stands adjourned for evidence of the workman on **04.05.2021**. Workman is directed to file the affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the management or its AR in similar manner.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
26.08.2020

LIR No. 249/17
Ramo vs Guru Govind Singh Hospital

26.08.2020

Present: None for the workwoman.
Sh. Abhishek Kumar, AR for the management no.2
None for managements no. 1 and 3.

The matter was earlier fixed for 24.04.2020 for filing of written statements by management no.1 and 2 and also for service of the management no.3, but, the matter could not be taken up on that day in view of spreading of covid-19.

Notice issued to the management no.3 is not received back.

Workwoman is directed to file e.mail address, mobile phone number of the management no.3 and complete set of documents within 10 days from today and on filing of the same, the notices are also ordered to be issued to the management no.3 through whatsapp and email, which are returnable on 17.12.2020.

The Ld. AR for the management no.2 has submitted that the management no.2 does not want to file any written statement to the amended claim and the written statement filed earlier by the management no.2 may be treated as written statement to the amended claim of the claimant.

Accordingly, the written statement filed earlier by the management no.2 is treated as written statement to the amended claim.

Contd....2

-2-

Since, today, no one has appeared on behalf of the management no.1, so, in the interest of justice, last and final opportunity is granted to the management no.1 to file the written statement.

Matter stands adjourned for service of management no.3 and also for filing of written statement by management no.1 on 17.12.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER:LABOUR COURT-IX
ROUSE AVENUE COURTS,NEW DELHI
26.08.2020

LIR No. 251/17
Vidya Devi vs Guru Govind Singh Hospital

26.08.2020

Present: None for the workwoman.
Sh. Abhishek Kumar, AR for the management no.2
None for managements no. 1 and 3.

The matter was earlier fixed for 24.04.2020 for filing of written statements by management no.1 and 2 and also for service of the management no.3, but, the matter could not be taken up on that day in view of spreading of covid-19.

Notice issued to the management no.3 is not received back.

Workwoman is directed to file e.mail address, mobile phone number of the management no.3 and complete set of documents within 10 days from today and on filing of the same, the notices are also ordered to be issued to the management no.3 through whatsapp and email, which are returnable on 17.12.2020.

The Ld. AR for the management no.2 has submitted that the management no.2 does not want to file any written statement to the amended claim and the written statement filed earlier by the management no.2 may be treated as written statement to the amended claim of the claimant.

Accordingly, the the written statement filed earlier by the management no.2 is treated as written statement to the amended claim.

Contd....2



-2-

Since, today, no one has appeared on behalf of the management no.1, so, in the interest of justice, last and final opportunity is granted to the management no.1 to file the written statement.

Matter stands adjourned for service of management no.3 and also for filing of written statement by management no.1 on 17.12.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
26.08.2020

LIR No. 1070/17

Ramesh vs Staywadi Raja Harishchand Hospital and ors.

26.08.2020

Present: None for the workman.
 Management no.1 already exparte
 None for management no.2.

The matter was earlier fixed for 24.04.2020 for filing of fresh address of the management no.2 and it's service and also for filing the receipt of the cost, imposed on the workman, as earlier the proxy AR of the workman had tried to mislead the court, but, the matter could not be taken up on that day in view of spreading of covid-19.

The workman has failed to file fresh address of the management no.2 and receipt of the cost, so, the notice to the management no.2 could not be issued.

Today, no one has appeared on behalf of any of the parties through video conference

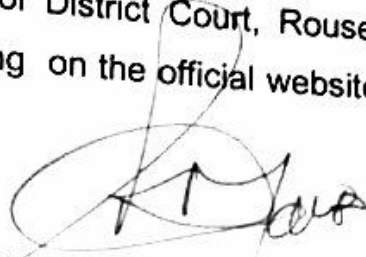
In the interest of justice, last and final opportunity is granted to the workman to file the fresh address e.mail address, mobile phone number of the management no.2 along with the receipt of the cost and complete set of documents within 10 days from today and on filing of the same, the notices are ordered to be issued to the management no.2, which are returnable on 18.12.2020.

Ahlmad of this court is directed to send the copy of

contd...2

-2-

this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER:LABOUR COURT-IX
ROUSE AVENUE COURTS,NEW DELHI
26.08.2020

LIR No. 1470/19
Mahender Pal vs M/s Solvics Security

26.08.2020

Present: None for the workman.

The matter was earlier fixed for 24.04.2020 for affixation of photograph on the statement of claim and also for consideration on the statement of claim, but, the matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of the workman through video conference

Accordingly, the matter stands adjourned for the same purpose on 25.09.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
26.08.2020

LIR No. 2699/19
Sandeep Kumar Verma vs Art N Glass Inc.

26.08.2020

Present: None for the workman.
Sh. Kunal Kukreja, AR for the management
(Enrl. no. D-2154/11, ph. no. 9871236226)

The matter was earlier fixed for 26.05.2020 for the service of the management, but, the matter could not be taken up on that day in view of spreading of covid-19.

The notice issued to the management is received back with the report served. Sh. Kunal Kukreja has appeared through video conference on behalf of the management and submitted that his presence may be marked on behalf of the management.

He is requested to send letter of authority or memo of appearance on the email address of this court, today itself.

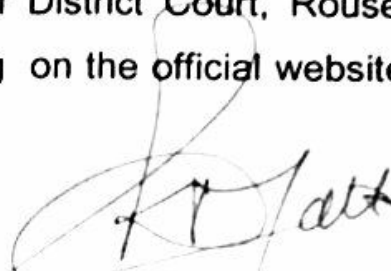
He has also submitted that the photocopies of some of the documents, received by the management, are not legible, so, the phone number of the workman, available on record, has been told to the Id. AR for the management, so that, he may contact with the workman to get the legible copies of the documents, relied upon by the workman, as today, no one has appeared on behalf of the workman through video conference.

Accordingly, the matter stands adjourned for filing of the written statement by the management on 13.10.2020.

Ahlmad of this court is directed to send the copy of
contd.

-2-

this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
26.08.2020

LIR No. 2700/19
Rajan Kumar Singh vs Art N Glass Inc.

26.08.2020

Present:

None for the workman.

Sh. Kunal Kukreja, AR for the management
(Enrl. no. D-2154/11, ph. no. 9871236226)

The matter was earlier fixed for 26.05.2020 for the service of the management, but, the matter could not be taken up on that day in view of spreading of covid-19.

The notice issued to the management is received back with the report served. Sh. Kunal Kukreja has appeared through video conference on behalf of the management and submitted that his presence may be marked on behalf of the management.

He is requested to send letter of authority or memo of appearance on the email address of this court, today itself.

He has also submitted that the photocopies of some of the documents, received by the mangement, are not legible, so, the phone number of the workman, available on record, has been told to the Id. AR for the management, so that, he may contact with the workman to get the legible copies of the documents, relied upon by the workman, as today, no one has appeared on behalf of the workman through video conference.

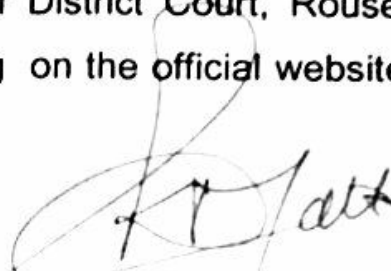
Accordingly, the matter stands adjourned for filing of the written statement by the management on 13.10.2020.

Ahlmad of this court is directed to send the copy of

contd....2

-2-

this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
26.08.2020

LIR No. 3233/19

Om Prakash vs M/s Dhingra Honda and Ors.

26.08.2020

Present: None for the workman.

The matter was earlier fixed for 23.07.2020 for service of the court notices to the workman, but, the matter could not be taken up on that day in view of spreading of covid-19.

Ahlmad has reported that in view of the lockdown, the notices could not be issued to the workman.

Accordingly, fresh court notices are ordered to be issued to the workman on his mobile phone number also, as mentioned in the reference through whatsapp, which is returnable on 24.11.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER:LABOUR COURT-IX
ROUSE AVENUE COURTS,NEW DELHI
26.08.2020

LIR No. 3236/19

Ramesh Kumar Sharma vs M/s Dhingra Honda & Ors

26.08.2020

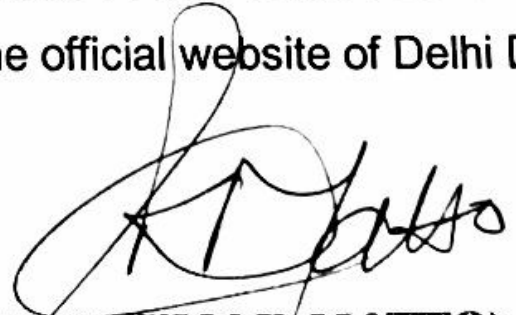
Present: None for the workman.

The matter was earlier fixed for 23.07.2020 for service of the court notices to the workman, but, the matter could not be taken up on that day in view of spreading of covid-19.

Ahlmad has reported that in view of the lockdown, the notices could not be issued to the workman.

Accordingly, fresh court notices are ordered to be issued to the workman on his mobile phone number also, as mentioned in the reference through whatsapp, which is returnable on 24.11.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER:LABOUR COURT-IX
ROUSE AVENUE COURTS,NEW DELHI
26.08.2020

LIR No. 3237/19

Ramayan Singh vs M/s Dhingra Honda & Ors

26.08.2020

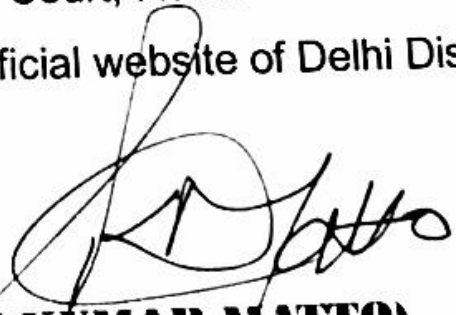
Present: None for the workman.

The matter was earlier fixed for 23.07.2020 for service of the court notices to the workman, but, the matter could not be taken up on that day in view of spreading of covid-19.

Ahlmad has reported that in view of the lockdown, the notices could not be issued to the workman.

Accordingly, fresh court notices are ordered to be issued to the workman on his mobile phone number also, as mentioned in the reference through whatsapp, which is returnable on 24.11.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
26.08.2020

LIR No. 3238/19

Permishwar Rai vs M/s Dhingra Honda & Ors

26.08.2020

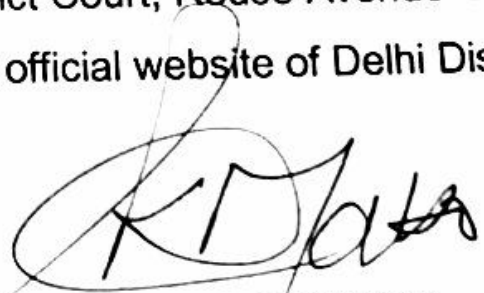
Present: None for the workman.

The matter was earlier fixed for 23.07.2020 for service of the court notices to the workman, but, the matter could not be taken up on that day in view of spreading of covid-19.

Ahlmad has reported that in view of the lockdown, the notices could not be issued to the workman.

Accordingly, fresh court notices are ordered to be issued to the workman on his mobile phone number also, as mentioned in the reference through whatsapp, which is returnable on 24.11.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
26.08.2020

LIR No. 3239/19

Prahalad Singh vs M/s Dhingra Honda & Ors

26.08.2020

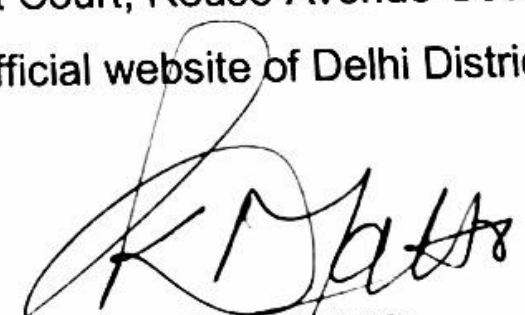
Present: None for the workman.

The matter was earlier fixed for 23.07.2020 for service of the court notices to the workman, but, the matter could not be taken up on that day in view of spreading of covid-19.

Ahlmad has reported that in view of the lockdown, the notices could not be issued to the workman.

Accordingly, fresh court notices are ordered to be issued to the workman on his mobile phone number also, as mentioned in the reference through whatsapp, which is returnable on 24.11.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)

**PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI**

26.08.2020

LIR No. 3240/19

Dilip Pandey vs M/s Dhingra Honda & Ors

26.08.2020

Present: None for the workman.

The matter was earlier fixed for 23.07.2020 for service of the court notices to the workman, but, the matter could not be taken up on that day in view of spreading of covid-19.

Ahlmad has reported that in view of the lockdown, the notices could not be issued to the workman.

Accordingly, fresh court notices are ordered to be issued to the workman on his mobile phone number also, as mentioned in the reference through whatsapp, which is returnable on 24.11.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
26.08.2020

LIR No. 3241/19

Dinesh Kumar vs M/s Dhingra Honda & Ors

26.08.2020

Present: None for the workman.

The matter was earlier fixed for 23.07.2020 for service of the court notices to the workman, but, the matter could not be taken up on that day in view of spreading of covid-19.

Ahlmad has reported that in view of the lockdown, the notices could not be issued to the workman.

Accordingly, fresh court notices are ordered to be issued to the workman on his mobile phone number also, as mentioned in the reference through whatsapp, which is returnable on 24.11.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
26.08.2020

LIR No. 3242/19

Karmraj vs M/s Dhingra Honda & Ors

26.08.2020

Present: None for the workman.

The matter was earlier fixed for 23.07.2020 for service of the court notices to the workman, but, the matter could not be taken up on that day in view of spreading of covid-19.

Ahlmad has reported that in view of the lockdown, the notices could not be issued to the workman.

Accordingly, fresh court notices are ordered to be issued to the workman on his mobile phone number also, as mentioned in the reference through whatsapp, which is returnable on 24.11.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
26.08.2020

LIR No. 3243/19

Gagan Kumar vs M/s Dhingra Honda & Ors

26.08.2020

Present: None for the workman.

The matter was earlier fixed for 23.07.2020 for service of the court notices to the workman, but, the matter could not be taken up on that day in view of spreading of covid-19.

Ahlmad has reported that in view of the lockdown, the notices could not be issued to the workman.

Accordingly, fresh court notices are ordered to be issued to the workman on his mobile phone number also, as mentioned in the reference through whatsapp, which is returnable on 24.11.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
26.08.2020

LIR No. 3244/19

Hari Lal vs M/s Dhingra Honda & Ors

26.08.2020

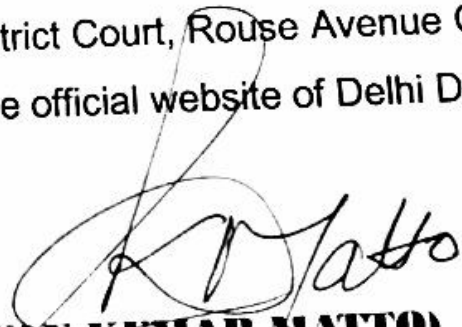
Present: None for the workman.

The matter was earlier fixed for 23.07.2020 for service of the court notices to the workman, but, the matter could not be taken up on that day in view of spreading of covid-19.

Ahlmad has reported that in view of the lockdown, the notices could not be issued to the workman.

Accordingly, fresh court notices are ordered to be issued to the workman on his mobile phone number also, as mentioned in the reference through whatsapp, which is returnable on 24.11.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
26.08.2020

LCA No. 964/20

**Surender Singh vs Ridhi Constructions and Kla Constructions
Technologies Pvt.Ltd.**

26.08.2020

Present: None for the workman.
 None for the management.

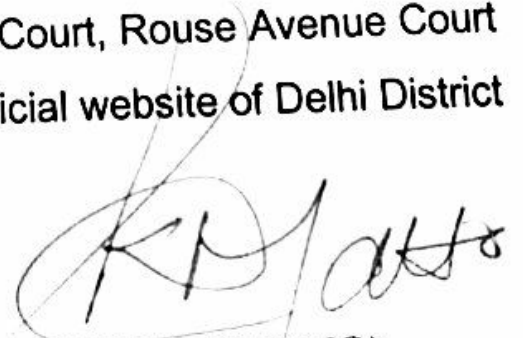
The matter was earlier fixed for 26.05.2020 for the service of the management, but, the matter could not be taken up on that day in view of spreading of covid-19.

Notices issued to the management are not received back.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, workman is directed to file e.mail address, mobile phone number of the management and complete set of documents within 10 days from today and on filing of the same, the notices are also ordered to be issued to the management through email and whatsapps, which are returnable on 18.12.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
26.08.2020

LIR No. 3049/17
Parvez Alam vs The BSES Yamuna Power Ltd.

26.08.2020

Present: None for the parties.

The matter was earlier fixed for 26.05.2020 for evidence of the workman, but, the matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of any of the parties through video conference

Earlier, it was told to the court that a connected matter between the same parties is pending in the court of Sh. Atul Kumar Garg, Id. POLC, Rouse Avenue Court, New Delhi and workman would get the present matter transfer in the said court, but, no such any transfer order has been received.

Accordingly, the matter stands adjourned for evidence of the workman on **05.05.2021**. Workman is directed to file the affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the managements or their ARs in similar manner.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
26.08.2020

LIR No. 3050/17

Vijender Singh vs The BSES Yamuna Power Ltd.

26.08.2020

Present: None for the parties.

The matter was earlier fixed for 26.05.2020 for evidence of the workman, but, the matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of any of the parties through video conference

Earlier, it was told to the court that a connected matter between the same parties is pending in the court of Sh. Atul Kumar Garg, Id. POLC, Rouse Avenue Court, New Delhi and workman would get the present matter transfer in the said court, but, no such any transfer order has been received.

Accordingly, the matter stands adjourned for evidence of the workman on **05.05.2021**. Workman is directed to file the affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the managements or their ARs in similar manner.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
26.08.2020

LIR No. 3116/17

Sanjeev Kumar vs The BSES Yamuna Power Ltd.

26.08.2020

Present: None for the parties.

The matter was earlier fixed for 26.05.2020 for evidence of the workman, but, the matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of any of the parties through video conference

Earlier, it was told to the court that a connected matter between the same parties is pending in the court of Sh. Atul Kumar Garg, Id. POLC, Rouse Avenue Court, New Delhi and workman would get the present matter transfer in the said court, but, no such any transfer order has been received.

Accordingly, the matter stands adjourned for evidence of the workman on **05.05.2021**. Workman is directed to file the affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the managements or their ARs in similar manner.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
26.08.2020

LIR No. 3121/17

Nahar vs The BSES Yamuna Power Ltd.

26.08.2020

Present: None for the parties.

The matter was earlier fixed for 26.05.2020 for evidence of the workman, but, the matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of any of the parties through video conference

Earlier, it was told to the court that a connected matter between the same parties is pending in the court of Sh. Atul Kumar Garg, Id. POLC, Rouse Avenue Court, New Delhi and workman would get the present matter transfer in the said court, but, no such any transfer order has been received.

Accordingly, the matter stands adjourned for evidence of the workman on **05.05.2021**. Workman is directed to file the affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the managements or their ARs in similar manner.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
26.08.2020

LIR No. 3126/17
Jitendra Singh vs The BSES Yamuna Power Ltd.

26.08.2020

Present: None for the parties.

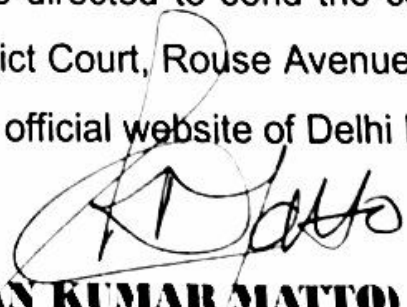
The matter was earlier fixed for 26.05.2020 for evidence of the workman, but, the matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of any of the parties through video conference

Earlier, it was told to the court that a connected matter between the same parties is pending in the court of Sh. Atul Kumar Garg, Id. POLC, Rouse Avenue Court, New Delhi and workman would get the present matter transfer in the said court, but, no such any transfer order has been received.

Accordingly, the matter stands adjourned for evidence of the workman on **05.05.2021**. Workman is directed to file the affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the managements or their ARs in similar manner.

Ahmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
26.08.2020

LIR No. 3131/17

Amit Bashisth vs The BSES Yamuna Power Ltd.

26.08.2020

Present: None for the parties.

The matter was earlier fixed for 26.05.2020 for evidence of the workman, but, the matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of any of the parties through video conference

Earlier, it was told to the court that a connected matter between the same parties is pending in the court of Sh. Atul Kumar Garg, Id. POLC, Rouse Avenue Court, New Delhi and workman would get the present matter transfer in the said court, but, no such any transfer order has been received.

Accordingly, the matter stands adjourned for evidence of the workman on **05.05.2021**. Workman is directed to file the affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the managements or their ARs in similar manner.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
26.08.2020

LIR No. 6394/16

Santosh Kumar vs. M/s Superchemfeb Engg. Consultants Pvt. Ltd. & Anr.

26.08.2020

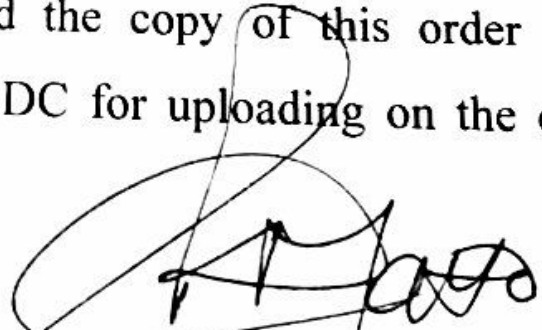
Present: None for the parties.

The matter was earlier fixed for 23.07.2020 for evidence of the workman. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for the evidence of the workman on 06.05.2021. Workman is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the managements or their ARs in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi .
26.08.2020

LIR No. 1672/16

Jeewan Singh Rawat vs. Niharika Printing Press

26.08.2020

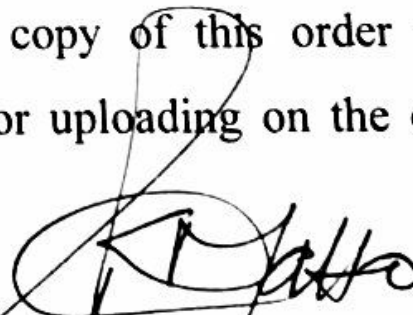
Present: Sh. Ashraf Khan, AR for the workman with workman through video conference.
None for the management.

The matter was earlier fixed for 26.05.2020 for evidence of the workman. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of the management through video conference.

Accordingly, the matter stands adjourned for the evidence of the workman on 07.05.2021. Workman is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the management or it's AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
26.08.2020

LIR No. 3716/16
Ram Lal vs. M/s Jaina Enterprises

26.08.2020

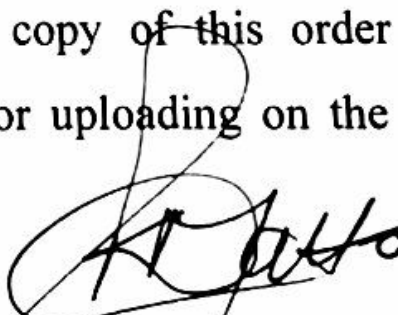
Present: Sh. Ashraf Khan, AR for LR's of the workman through video conference.
None for the management.

The matter was earlier fixed for 26.05.2020 for evidence of the LR's of the workman. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of the management through video conference.

Accordingly, the matter stands adjourned for the evidence of LR's of the workman on 07.05.2021. LR's of workman is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the management or it's AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADDC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
26.08.2020

LIR No. 8265/16
Srikant vs. M/s Chills Restaurant

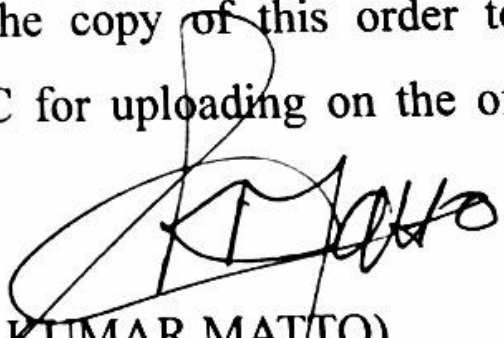
26.08.2020

Present: None for the workman.
Sh. Rajeev Kumar, AR for the management through video conference.

The matter is fixed for today for the evidence of the workman.
Today, no one has appeared on behalf of the workman through video conference.

Accordingly, the matter stands adjourned for the evidence of the workman on 06.05.2021. Workman is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the management or it's AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
26.08.2020

LIR No. 8678/16

Arvind Kumar vs. M/s Jaipur Golden Hospital

26.08.2020

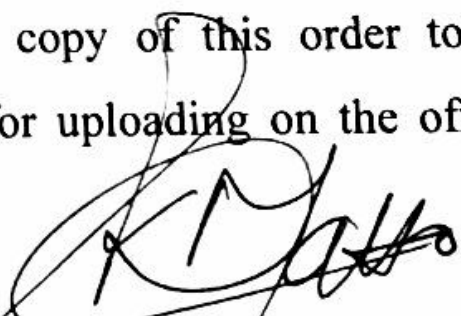
Present: None for the parties.

The matter was earlier fixed for 23.07.2020 for cross-examination of the workman and for filing of receipt of the cost. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for cross-examination of the workman and also for filing of the receipt of the cost on 10.05.2021. It will be last and final opportunity for the workman to conclude his entire evidence on the next date of hearing.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
26.08.2020

LIR No. 2585/17

Rakesh Kumar vs. M/s Amida Packaging Pvt. Ltd.

26.08.2020

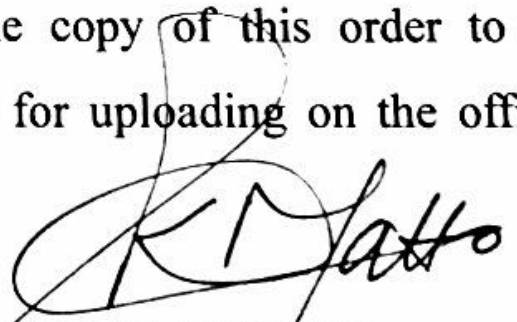
Present: None for the parties.

The matter was earlier fixed for 26.05.2020 for evidence of the workman. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for the evidence of the workman on 07.05.2021. Workman is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the management or it's AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
26.08.2020

LIR No. 813/18

Sanjay Kumar vs. M/s Indraprastha Automobiles Pvt. Ltd.

26.08.2020

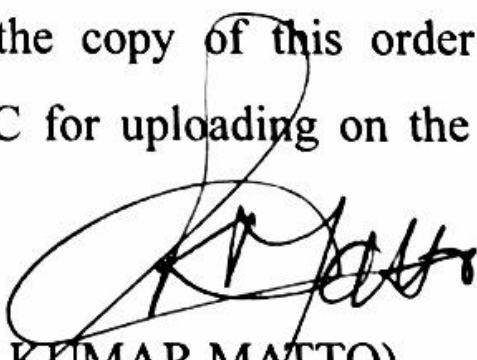
Present: None for the workman.
Sh. A.K. Jha, AR for the management through video conference.

The matter was earlier fixed for 24.04.2020 for evidence of the workman. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of the workman through video conference.

Accordingly, the matter stands adjourned for the evidence of the workman on 10.05.2021. Workman is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the management or it's AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
26.08.2020

LIR No. 1472/19
Bharat Pal vs. M/s Solvics Security

26.08.2020

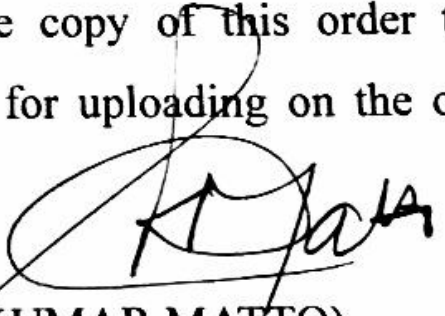
Present: None for the workman.
Management is already exparte.

The matter was earlier fixed for 23.07.2020 for exparte evidence of the workman. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of the workman through video conference.

Accordingly, the matter stands adjourned for exparte evidence of the workman on 12.05.2021.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
26.08.2020

LIR No. 1843/19

Vijay Kumar vs. M/s E.S.F. Security (Courier)

26.08.2020

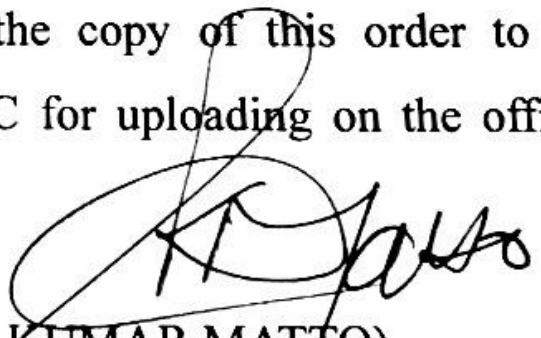
Present: None for the workman.
Management is already exparte.

The matter is fixed for today for exparte evidence of the workman.

Today, no one has appeared on behalf of the workman through video conference.

Accordingly, the matter stands adjourned for exparte evidence of the workman on 12.05.2021.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
26.08.2020

LIR No. 1845/19
Hari Kishan vs. M/s E.S.F. Security (Courier)

26.08.2020

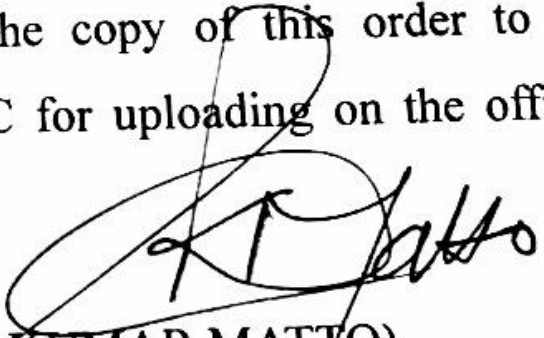
Present: None for the workman.
Management is already exparte.

The matter is fixed for today for exparte evidence of the workman.

Today, no one has appeared on behalf of the workman through video conference.

Accordingly, the matter stands adjourned for exparte evidence of the workman on 12.05.2021.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
26.08.2020

LID No. 16/16

Virender Pal vs. M/s Creation Points Rakesh Kakkar- Prop.

26.08.2020

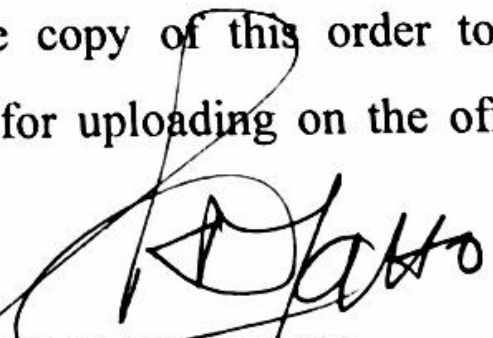
Present: None for the parties.

The matter was earlier fixed for 26.05.2020 for evidence of the management. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for the evidence of the management on 26.03.2021. Management is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the workman or his AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
26.08.2020

LID No. 218/16

Chandan Singh vs. M/s Rangoli Offset P Ltd.

26.08.2020

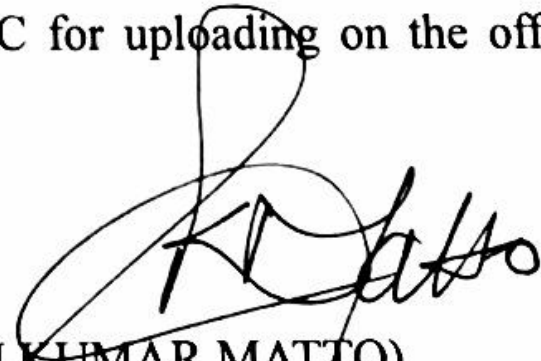
Present: None for the parties.

The matter was earlier fixed for 23.07.2020 for evidence of the management. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for the evidence of the management on 30.03.2021. Management is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the workman or his AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
26.08.2020

LIR No. 545/16
Pancham Lal vs. M/s Piyush Administration
Services Golden Sparrow Developers Priv.

26.08.2020

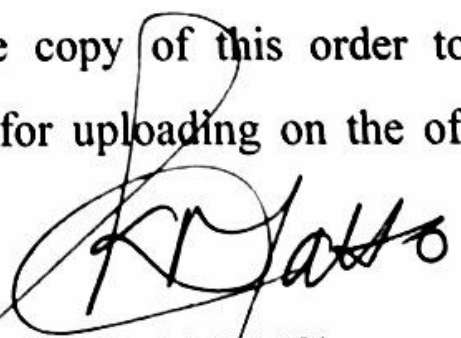
Present: None for the workman.
None for the management No.1.
Management No.2 is already exparte.

The matter was earlier fixed for 24.04.2020 for evidence of the management No.1. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for the evidence of the management No.1 on 08.04.2021. Management No.1 is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the workman or his AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
26.08.2020

LIR No. 547/16

Virender Kumar vs. M/s Piyush Administration
Services Golden Sparrow Developers Priv.

26.08.2020

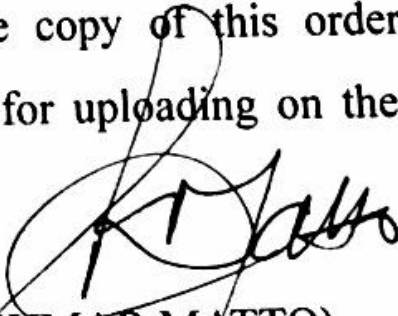
Present: None for the workman.
None for the management No.1.
Management No.2 is already exparte.

The matter was earlier fixed for 24.04.2020 for evidence of the management No.1. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for the evidence of the management No.1 on 08.04.2021. Management No.1 is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the workman or his AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
26.08.2020

LIR No. 8360/16
Ashok Kumar vs. M/s Jaipur Golden Hospital

26.08.2020

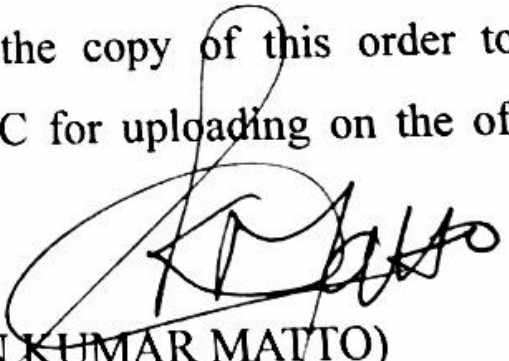
Present: None for the parties.

The matter was earlier fixed for 23.07.2020 for evidence of the management. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for the evidence of the management on 12.04.2021. Management is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the workman or his AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
26.08.2020

LIR No. 8374/16

Avdhesh Dubey vs. M/s Ganesh Industries

26.08.2020

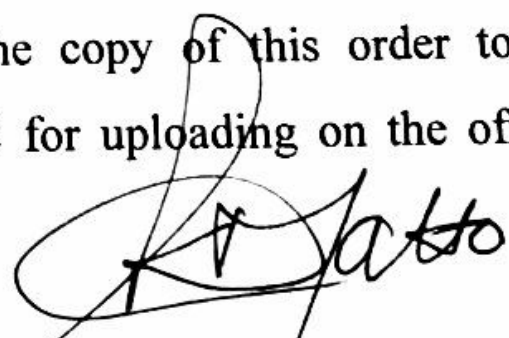
Present: None for the parties.

The matter is fixed for today for the evidence of the management.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for the evidence of the management on 09.04.2021. Management is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the workman or his AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
26.08.2020

LIR No. 8375/16
Dayaram Gaur vs. M/s Ganesh Industries

26.08.2020

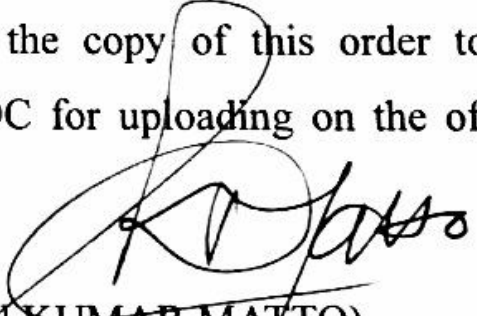
Present: None for the parties.

The matter is fixed for today for the evidence of the management.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for the evidence of the management on 09.04.2021. Management is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the workman or his AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADDC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
26.08.2020

LIR No. 8376/16
Hargun Yadav vs. M/s Ganesh Industries

26.08.2020

Present: None for the parties.

The matter is fixed for today for the evidence of the management.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for the evidence of the management on 09.04.2021. Management is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the workman or his AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADDC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
26.08.2020

LIR No. 9793/16
Mewa Lal vs. M/s Shree Ram Cable Industries

26.08.2020

Present: None for the workman.
None for the management.

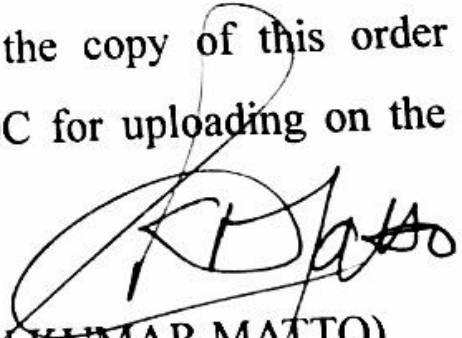
The matter was earlier fixed for 24.04.2020 for hearing arguments on the application filed by the workman.

But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for consideration on the application filed by the workman on 19.12.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
26.08.2020

LIR No. 584/18

Brahm Pal vs. M/s United Paints through its Partner Naveen Sharma

26.08.2020

Present: None for the workman.
None for the management.
(Management earlier exparte.)

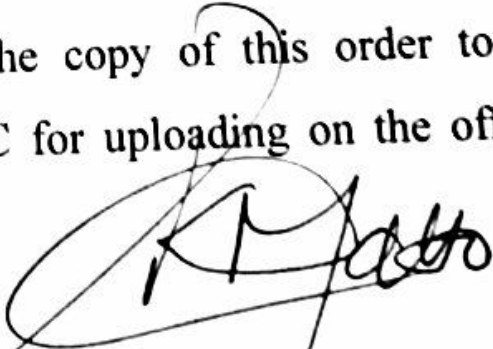
The matter was earlier fixed for 26.05.2020 for filing reply and consideration on the application filed by the management vide which, the management has sought to set aside the order dated 23.10.2019, vide which the management was proceeded exparte.

But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for 22.12.2020 for filing reply and consideration on the said application.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
26.08.2020

LIR No. 585/18

Ram Prakash vs. M/s United Paints through its Parter Naveen Sharma

26.08.2020

Present: None for the workman.
None for the management.
(Management earlier exparte.)

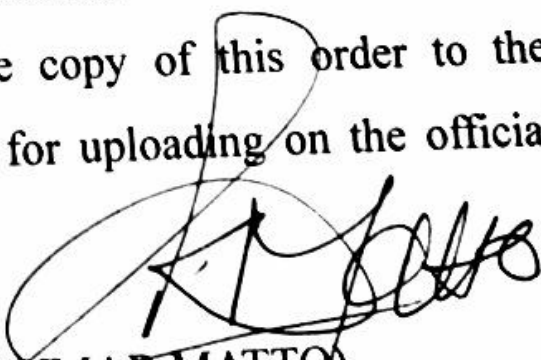
The matter was earlier fixed for 26.05.2020 for filing reply and consideration on the application filed by the management vide which, the management has sought to set aside the order dated 23.10.2019, vide which the management was proceeded exparte.

But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for 22.12.2020 for filing reply and consideration on the said application.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
26.08.2020

LIR No. 3574/16

Manoj Kumar vs. M/s Orix Auto Infrastructure Services

26.08.2020

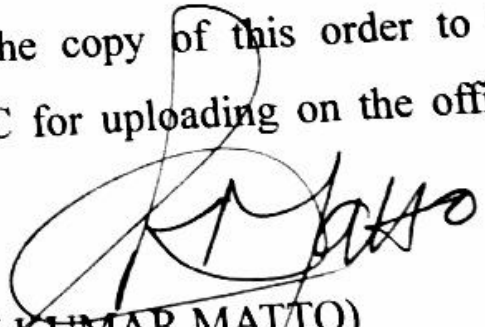
Present: Sh. Pankaj Arora, AR for the workman through video conference.
Sh. Anurag Chaudhary, AR for the management through video conference.

The matter is fixed for today for hearing further final arguments.

But the Ld. AR for the workman seeks adjournment.

In view of the request made by the Ld. AR for the workman, the matter stands adjourned for hearing further final arguments on 09.12.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
26.08.2020

LIR No. 3575/16
Vijay Prakash vs. M/s Orix Auto Infrastructure Services

26.08.2020

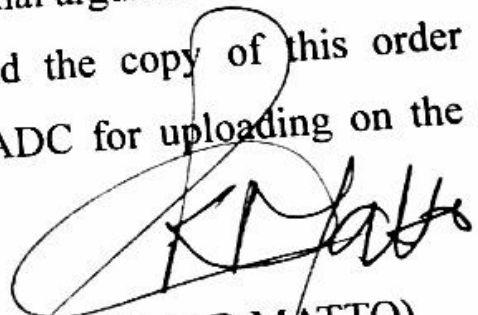
Present: Sh. Pankaj Arora, AR for the workman through video conference.
Sh. Anurag Chaudhary, AR for the management through video conference.

The matter is fixed for today for hearing final arguments.

But the Ld. AR for the workman seeks adjournment.

In view of the request made by the Ld. AR for the workman, the matter stands adjourned for hearing final arguments on 09.12.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
26.08.2020

LIR No. 4169/16
Vaidur vs. M/s Orix Auto Infrastructure Services

26.08.2020

Present: Sh. Pankaj Arora, AR for the workman through video conference.
Sh. Anurag Chaudhary, AR for the management through video conference.

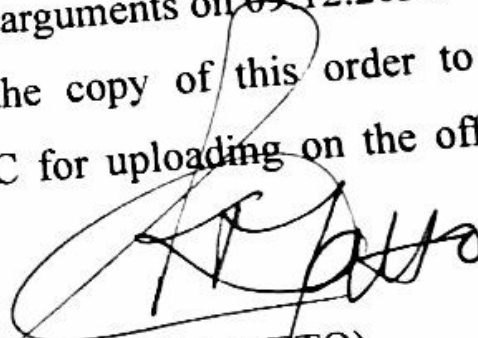
The matter is fixed for today for hearing final arguments.

But the Ld. AR for the workman seeks adjournment.

In view of the request made by the Ld. AR for the workman,

the matter stands adjourned for hearing final arguments on 09.12.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
26.08.2020

LIR No. 4172/16
Pradeep vs. M/s Orix Auto Infrastructure Services

26.08.2020

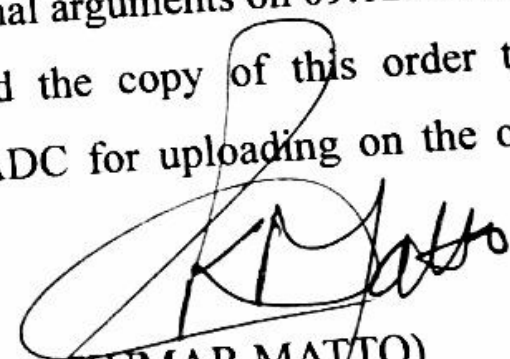
Present: Sh. Pankaj Arora, AR for the workman through video conference.
Sh. Anurag Chaudhary, AR for the management through video conference.

The matter is fixed for today for hearing final arguments.

But the Ld. AR for the workman seeks adjournment.

In view of the request made by the Ld. AR for the workman, the matter stands adjourned for hearing final arguments on 09.12.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
26.08.2020

LIR No. 4637/16

Rajeev Kumar vs. M/s Orix Auto Infrastructure Services

26.08.2020

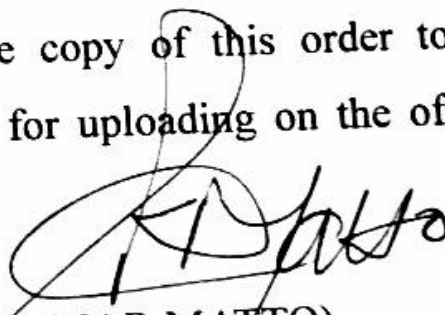
Present: Sh. Pankaj Arora, AR for the workman through video conference.
Sh. Anurag Chaudhary, AR for the management through video conference.

The matter is fixed for today for hearing final arguments.

But the Ld. AR for the workman seeks adjournment.

In view of the request made by the Ld. AR for the workman, the matter stands adjourned for hearing final arguments on 09.12.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
26.08.2020

LIR No. 4667/16

Ramesh Kumar vs. M/s Orix Auto Infrastructure Services

26.08.2020

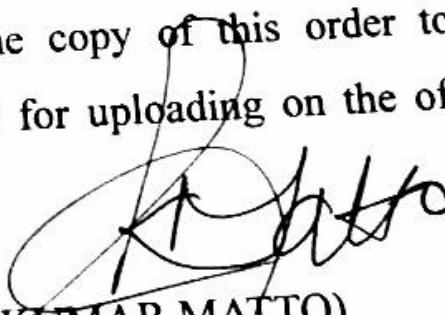
Present: Sh. Pankaj Arora, AR for the workman through video conference.
Sh. Anurag Chaudhary, AR for the management through video conference.

The matter is fixed for today for hearing final arguments.

But the Ld. AR for the workman seeks adjournment.

In view of the request made by the Ld. AR for the workman, the matter stands adjourned for hearing final arguments on 09.12.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
26.08.2020

LIR No. 4669/16

Mukesh Kumar vs. M/s Orix Auto Infrastructure Services

26.08.2020

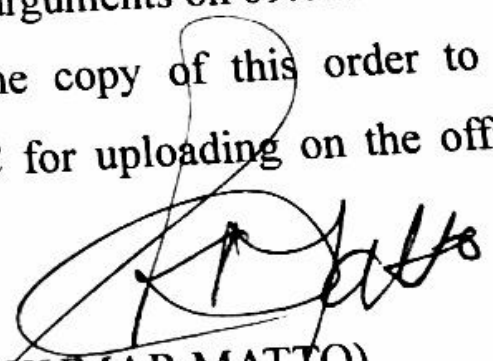
Present: Sh. Pankaj Arora, AR for the workman through video conference.
Sh. Anurag Chaudhary, AR for the management through video conference.

The matter is fixed for today for hearing final arguments.

But the Ld. AR for the workman seeks adjournment.

In view of the request made by the Ld. AR for the workman, the matter stands adjourned for hearing final arguments on 09.12.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
26.08.2020

LIR No. 5153/16

Laxman Singh vs. M/s Orix Auto Infrastructure Services

26.08.2020

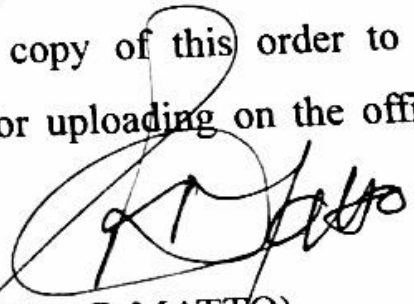
Present: Sh. Pankaj Arora, AR for the workman through video conference.
Sh. Anurag Chaudhary, AR for the management through video conference.

The matter is fixed for today for hearing final arguments.

But the Ld. AR for the workman seeks adjournment.

In view of the request made by the Ld. AR for the workman, the matter stands adjourned for hearing final arguments on 09.12.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
26.08.2020

LIR No. 5209/16

Balbir Singh vs. M/s Orix Auto Infrastructure Services

26.08.2020

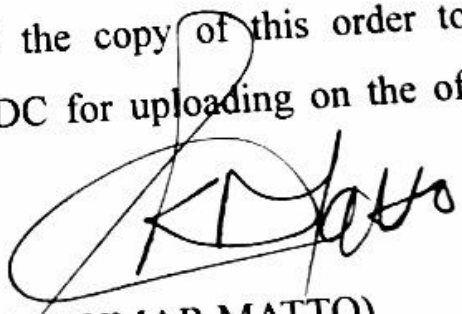
Present: Sh. Pankaj Arora, AR for the workman through video conference.
Sh. Anurag Chaudhary, AR for the management through video conference.

The matter is fixed for today for hearing final arguments.

But the Ld. AR for the workman seeks adjournment.

In view of the request made by the Ld. AR for the workman, the matter stands adjourned for hearing final arguments on 09.12.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
26.08.2020

LIR No. 3935/16
Asrar Ahmed vs. M/s Vinko Auto Industries Ltd.

26.08.2020

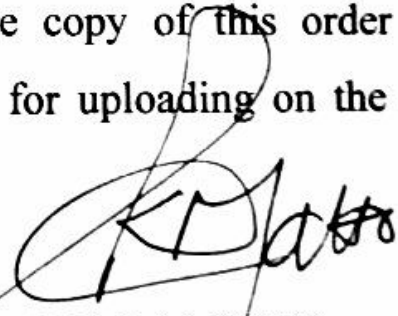
Present: None for the workman.
Management is already exparte.

The matter was earlier fixed for 24.04.2020 for hearing arguments on application for additional evidence. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of the workman through video conference.

Accordingly, the matter stands adjourned for hearing arguments on the application for additional evidence on 10.12.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
26.08.2020

LCA No. 565/16
Ajay Kumar vs. BSES Rajdhani Power Ltd.

26.08.2020

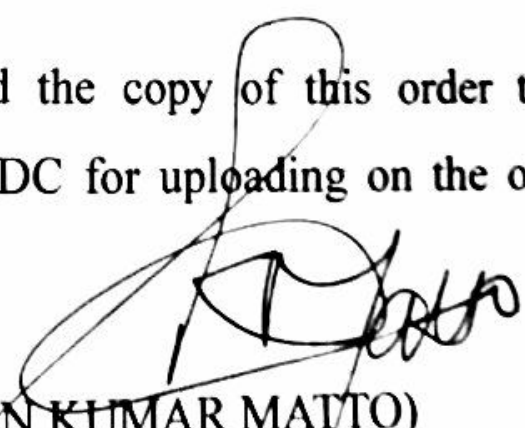
Present: None for the workman.
Sh. Rajesh Sharma, proxy AR for the management through
video conference.

The matter is fixed for today for hearing final arguments.

Today, no one has appeared on behalf of the workman through
video conference.

Accordingly, the matter stands adjourned for hearing final
arguments on 16.12.2020.

Ahlmad is directed to send the copy of this order to the
concerned official of District Court, RADDC for uploading on the official
website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
26.08.2020

LID No. 394/16
Sunil Kumar Bhardwaj vs. Hearing Plus A Brand
Owned by Bengal Hearing Speech Hearing Pvt. Ltd.

26.08.2020

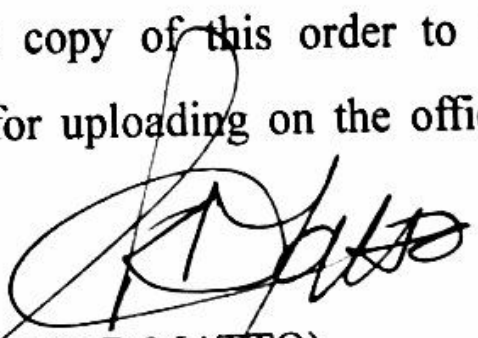
Present: None for the parties.

The matter was earlier fixed for 23.07.2020 for hearing final arguments. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for hearing final arguments on 13.01.2021.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
26.08.2020

LIR No. 8870/16

Harender Betha vs. M/s Karan Holiday Inn

26.08.2020

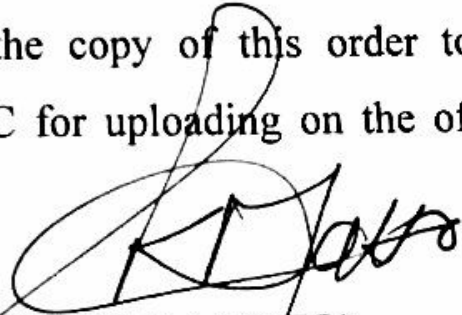
Present: None for the workman.
Management is already exparte.

The matter was earlier fixed for 23.07.2020 for hearing exparte final arguments. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of the workman through video conference.

Accordingly, the matter stands adjourned for hearing exparte final arguments on 13.01.2021.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
26.08.2020